

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:980

ANSWERED ON:04.03.2013

NON IMPLEMENTATION OF SOCIAL SECURITY ACT

Ray Shri Bishnu Pada

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Andaman & Nicobar (A&N) Administration has not implemented the Unorganised Workers Social Security Act, 2008;
- (b) if so, the reasons for its non-implementation;
- (c) whether the Government has received any request for expediting the implementation of the said Act;
- (d) if so, the reaction of the Government thereto; and
- (e) the likely time of implementation of the said Act in A&N Islands?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) to (e) The Andaman & Nicobar Administration has notified Andaman & Nicobar Islands Unorganised Workers Social Security Rules on 26.12.2011. Andaman & Nicobar Administration has also constituted State Welfare Board on 16.05.2012. As mandated under Section 10 of the Unorganised Workers Social Security Act, 2008 the registration of the unorganized workers required involvement of district administration for which Andaman & Nicobar Administration has initiated action to hold coordination meetings. The likely time for starting the implementation of the Act in Andaman & Nicobar Island is fiscal year 2013-2014.